Shri K.R.N. Rajeshkumar; Demand for releasing outstanding MGNREGS funds to the State of Tamil Nadu.

Demand to release outstanding MGNREGS funds to the State of Tamil Nadu

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Mr. Deputy Chairman, Sir, the subject of my today's Zero Hour mention is: Demand for Releasing Outstanding MGNREGS Funds to Tamil Nadu. I rise to bring to the attention of this august House a critical issue affecting rural livelihoods in Tamil Nadu. The Mahatma Gandhi National Rural Employment Guarantee Scheme, MGNREGS, has been a lifeline for over 91 lakh workers in the State. It is to be noted that 86 per cent of employment is provided to women workers and nearly 29 per cent of workers belong to SC/ST households. However, Tamil Nadu has been facing severe challenges due to delay in the release of outstanding wages due to this vital scheme. Funds amounting to nearly Rs. 4,000 crore are pending with the Union Government as wages for workers under MGNREGS for the past four-and-a-half months, as on 1st April, 2025. This delay has caused a huge financial distress to lakhs of poor rural households who depend on timely payments under this scheme. The Tamil Nadu State Finance Minister has already met the Union Finance Minister and submitted a representation, requesting for immediate release of these dues. Earlier, the hon. Chief Minister of Tamil Nadu had written to the hon. Prime Minister on 13th January, 2025, urging to release the pending wages amounting to Rs. 2,985 crore and to approve the State's request to increase Labour Budget. This delay in releasing funds not only disrupts the livelihood of rural workers but also affects the implementation of this flagship programme in Tamil Nadu. The situation demands urgent attention and action from the Union Government.

Therefore, I urge the Union Government to release pending MGNREGS dues of Rs. 4,000 crore to Tamil Nadu and also approve the proposal to revise and increase the Labour Budget, ensuring sustained employment opportunities for rural workers. Last Saturday, MGNREGS workers protested in front of Block Panchayat Office in Tamil Nadu. In my constituency, tribal people, tribal workers and SC/ST workers are struggling. Please save their livelihoods. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri K.R.N. Rajeshkumar: Shri Haris Beeran (Kerala), Dr. Sasmit Patra (Odisha), Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Tiruchi Siva (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil

Nadu), Shri N.R. Elango (Tamil Nadu), Shri A. A. Rahim (Kerala), Shri Prakash Chik Baraik (West Bengal) and Shri P. Wilson (Tamil Nadu).

Shri Iranna Kadadi; Demand for legal protection to stop any fund diversion of Scheduled Caste Sub Plan (SCSP) and Tribal Sub-Plan (TSP).

Demand for legal protection to stop any fund diversion of Scheduled Caste Sub Plan (SCSP) and Tribal Sub Plan (TSP)

श्री ईरण्ण कडाडी (कर्नाटक): महोदय, आपने मुझे इस महत्वपूर्ण विषय को उठाने का अवसर प्रदान किया, इसके लिए आपका धन्यवाद। आज मैं इस सदन के माध्यम से कर्णाटक में कांग्रेस सरकार की प्रशासनिक विफलताओं और असंवैधानिक विचारधारा की ओर सरकार तथा देश का ध्यान आकर्षित करना चाहता हूँ।

महोदय, कांग्रेस पार्टी ने कर्णाटक में 5 गारंटियों के वादे पर वर्ष 2023 में चुनाव लड़ा और सत्ता में आई, लेकिन अब वे ही पांच गारंटियाँ राज्य के बजट पर 52,000 करोड़ का बोझ बन चुकी हैं। यह स्पष्ट है कि राज्य सरकार के पास इस भारी-भरकम खर्च को वहन करने के लिए वित्तीय संसाधन नहीं हैं। ¥

डा. सैयद नासिर हुसैन (कर्नाटक): सर, आप उनसे कहिए कि वे इसको authenticate करें। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I will ask him to authenticate. ...(*Interruptions*)... नासिर जी, बैठ जाइए। I will ask him to authenticate.

श्री ईरण्ण कडाडी : ¥ यह केवल आर्थिक अन्याय नहीं है, बल्कि यह भारत के संविधान के सामाजिक न्याय के सिद्धांतों और खुद कांग्रेस सरकार द्वारा 2013 में लाए गए कानून का भी सीधा उल्लंघन है, जिसके अनुसार बजट का 24% उपयोग केवल दलितों और आदिवासियों के कल्याण पर खर्च किया जाना अनिवार्य है। इस फंड को अन्य योजनाओं में खर्च करना न केवल इन समुदायों के अधिकारों का हनन है, बल्कि यह उस भरोसे का भी अपमान है, जो उन वर्गों ने लोकतांत्रिक सरकार पर किया है।

डॉ. बाबा साहेब अम्बेडकर ने दलितों और आदिवासियों को सामाजिक न्याय सुरक्षित करने के लिए संविधान में संरक्षण दिया था, ¥इतना ही नहीं, कर्णाटक में कांग्रेस सरकार ने सरकारी ठेकों में एक विशेष समुदाय को चार प्रतिशत आरक्षण देने की व्यवस्था की है, ...(**व्यवधान**)... जिससे दलितों और आदिवासियों के लिए आरक्षित अवसरों का हनन होगा। जब भाजपा के विधायकों ने इस मुद्दे पर कर्णाटक विधानसभा में आवाज उठाई, तो 18 विधायकों को 6 महीने के लिए निलंबित कर दिया गया, जो लोकतंत्र का अपमान है। ¥

¥ Not recorded as directed by the Chair.